

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 2709/99

New Delhi this the 29th day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC(J)  
Hon'ble Mrs. Shanta Shastry, Member (A)

1. Subhash Ram  
S/o Shri Chandra Lal  
R/o G Block, Jhuggi No. 112,  
Mangolpuri, Delhi-83.
2. Girish Chandra  
S/o Shri Hari Dutt  
R/o Block-Y, 1957, Mangolpuri,  
Delhi-83
3. Ram Bahadur S/o Shri Chedi Dass  
R/o O-155, Mangolpuri, Delhi.
4. Surinder Kumar S/o Sh. Tapsi Yadav  
R/o X-672, Jhuggi, Mangolpuri,  
Delhi.
5. Sanohar Kumar S/o Sh. Kishore Ram  
R/o O-42, Mangolpuri, Delhi
6. Ram Shankar S/o Sh. Ram Narain  
R/o D-34, Budh Vihar, Ph-II,  
Kalu Colony, Delhi
7. Bal Chand S/o Sh. Ram Narain  
R/o G-Block, Jhuggi No. 101,  
Mangolpuri, Delhi
8. Babulal S/o Sh. Muneshwar Parsad  
R/o A-228, Mangolpuri, Delhi.
9. Suraj Bali S/o Shri Munna Ram  
R/o Block 1957 Mangol Puri Delhi.
10. Kushal S/o Shri Chottoo Lal  
R/o S-5391 Mangol Puri N.Delhi.

....Applicants

(By Advocate: Dr. J.C. Madan proxy for  
Shri U. Srivastava)

Versus

1. Govt. of ~~India~~ Delhi, through  
The Chief Secretary,  
5, Sham Nath Marg, New Delhi.
2. The Commandant General  
Home Guards & Civil Defence,  
CTI Building, Raja Garden,  
New Delhi.

*CCB*

3. The Commandant  
Delhi Home Guards, CTI Building  
Raja Garden, New Delhi.

... Respondents  
(Shri D.S. Jagotra proxy counsel with  
Shri Pramod Kr. Gupta)

ORDER (Oral)

By Reddy, J.-

The grievance of the applicant is that he has been engaged as a Home Guard and has been discharged before the completion of his tenure. After notice, counter has been filed.

We find that the matter is covered by the Full Bench judgment in OA-1753/97 and Batch dated 25.11.99.

The OA is, therefore, disposed of in terms of the Full Bench judgment. No costs.

*Shanta S*  
(Mrs. Shanta Shastry)  
Member (A)  
cc.

*Om Rajendar*  
(V. Rajagopala Reddy)  
Vice-Chairman (J)